

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:230
ANSWERED ON:22.07.2003
REVISION OF PURCHASE POLICY
RAGHUNATH JHA; SHEESH RAM SINGH RAVI

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether it is a fact that the Kendriya Bhandar has revised its purchase policy and vendors are to be enlisted as per that policy;
- (b) if so, the details of the purchase policy pertaining to enlistment of vendors;
- (c) the reasons for reframing the purchase policy?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

(a): Yes, Sir.

(b) & (c): Consequent upon review of the existing procedure for procurement, a revised policy has been formulated with a view to get maximum price advantage and quality of goods. The provisions of the policy inter-alia include:-

(i) Items are to be categorized as branded and unbranded.

(ii) Branded items would be procured from manufacturers, or where this is not possible, from their authorized distributors but not from dealers.

(iii) For unbranded items, tenders would be invited from manufacturers and/or authorized distributors but not from dealers.

(iv) Items would be introduced in Kendriya Bhandar by entering into bipartite/tripartite agreement for a specific period, not exceeding one year, with the manufacturers/authorized distributors as the case may be.